

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III**

**ITEM No. 102**  
**IB-347(ND)/2024**

**IN THE MATTER OF:**

M/s MMR Agro Foods Private Limited  
Vs.  
Karnataka Bank Limited

.... Petitioner/Applicant  
.... Respondent

**Order under Section 94 of the Insolvency and Bankruptcy Code, 2016.**

**Order delivered on 03.07.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI ATUL CHATURVEDI**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For Applicant :  
For Respondent :

**ORDER**

Proxy Counsel appearing on behalf of Ms. Bharti Hemant Nawlani, main counsel for Applicant seeks an adjournment.

List the matter **on 23.07.2024.**

-Sd-  
**(ATUL CHATURVEDI)**  
**MEMBER (TECHNICAL)**

-Sd-  
**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**